

Delhi by National Dairy Development Board is envisaged at Rs. 25.22 crores. The plots for retail outlets have been allotted on a monthly licence fee of Rs. 125/- per plot and hence the question of commercial rental value does not arise. The fruit and vegetable retail outlets are manned by concessionaries who are paid 8 paise per kg. commission on the produce given to them. It is not possible to indicate the expenses incurred on services like water, electricity, etc. at the retail outlets, since no payment has been made so far.

(c) The average sales turnover for the 10 retail outlets from 1st May to 7th May, 1985 was about 95 quintals per day roughly valued at Rs. 33,000/-.

(d) Currently about 50 percent of the vegetables are procured directly from the farmers. The price of vegetables varies from day to day and it is not possible to give the details of consumers and producers' price of the different vegetables being marketed.

(e) From the sales turnover of the retail outlets, it would appear that there is a price advantage in view of the quality of fruits and vegetables being supplied through Mother Dairy retail outlets as compared to average vegetable retailer in Delhi.

(f) The booths have been set up supplying good quality fruits and vegetables at reasonable prices to consumers of Delhi. This programme is proposed to be backed up by organising fruit and vegetable producers cooperative societies.

Seminar on Child Labour

6191. SHRI VIJAY KUMAR
MISHRA :
SHRIMATI USHA
CHOUDHARI :

Will the Minister of LABOUR be pleased to state :

(a) whether Government have

taken a note of the recently held Seminar on Child Labour in New Delhi;

(b) whether it is also a fact that the Seminar attended by various Social action groups have demanded a protector general to oversee the implementation of the Child Labour Welfare and Labour Laws;

(c) if so, whether Government propose to take any action in this regard; and

(d) if so, the details thereto ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) to (d): The Government has seen a news report regarding a Seminar organised in New Delhi by the Centre of Concern for Child Labour published in various news papers. According to the news report Prof. K.D. Gangrade had stated in the Seminar that Government should appoint a Protector General to oversee the implementation of child welfare and labour laws. At present no such proposal is under consideration of the Government.

Provision of Market Facility Near Vivek Vihar

6192. SHRI JAI PARKASH AGARWAL : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether a large number of residents have started residing in Yojana Vihar, Manak Vihar, Shreshta Vihar and Vigyan Vihar colonies near Vivek Vihar :

(b) if so, whether D.D.A. propose to provide market facility in these colonies, if so, when ; and

(c) the reasons for the delay ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Yes, Sir.

(b) and (c): The Delhi Development Authority have approved the lay-out plans of two convenient shopping centres in Yojana Vihar and one shopping centre in Shreshta Vihar and the detailed estimates for the construction are being worked out by them. DDA are also planning the lay-out of one convenient shopping centre in Vigyan Vihar. There is no site in Manak Vihar for shopping centre in its layout. The D.D.A. expect that these facilities would become available by the time the colonies are fully populated.

Action on Directives Issued by Supreme Court in its Judgement on Bandhua Mukti Morcha

6193. SHRI K. RAMA-MURTHY : Will the Minister of LABOUR be pleased to state :

(a) the details of 21 directives that have been issued by the supreme Court of India in its judgement on Bandhua Mukti V. Union of India to the Centre and the Haryana Government and the action taken thereon; and

(b) whether the Central Board of Workers' Education has organised, in pursuance to Supreme Court's advice, periodic camps near the sites of stone quarries and stone crushers in Faridabad district to make the workers aware of the rights and benefits they are entitled to under the social welfare and labour laws and if so the details thereof;

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) These directives relate to constitution of Vigilance Committees under the Bonded Labour System (Abolition) Act, 1976, identification of bonded labourers, payment of minimum wages to the workers of the stone quarries and crushers in Faridabad; payment of exact wages in case of payment on truck basis; direct payment of wages to the workmen without the involvement of any middleman or intermediary; organisation of

periodic camps near the sites of stone quarries and crushers in Faridabad District for educating the workers about the rights and benefits available to them under various social welfare and labour laws; control of dust emitted by stone crushers; supply of pure drinking water, provision of conservancy facilities and adequate first-aid and medical facilities to the workers; training of workmen engaged in blasting operations; provision of maternity benefits and creche facilities to the women workers and expeditious settlement of cases of compensation in the event of injury to the workmen, etc.

Necessary action was taken to comply with these directives and Counter-Affidavits explaining the upto-date position of implementation thereof was filed in the Supreme Court by the Central Government as well as the Government of Haryana. The Bandhua Mukti Morcha has recently filed a contempt petition in the Supreme Court in this case. In their order dated 24.4.1985, the Supreme Court has directed the Central Government and the Government of Haryana to file the Counter-Affidavits explaining the latest position of implementation of the directives. A counter-affidavit explaining the latest position in respect of the directives with which the Central Government is concerned has already been filed in the Supreme Court on 7th May, 1985. The Government of Haryana are filing their Counter-Affidavit separately.

(b) Yes, Sir. So far, 20 such educational camps have been organised at different sites which were attended by 850 workers.

Construction of Primary School Buildings Under RLEGP

6194. SHRI SOMNATH RATH : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether some State Governments have taken up the scheme of